

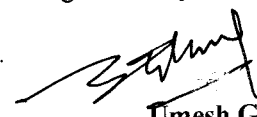
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S JEPPIAAR CEMENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jeppiaar Cements Private Limited
2.	Date of incorporation of corporate debtor	14 th December, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of corporate debtor	U02694TN1992PTC069833
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office – 2/117, Thittakudi Road, Keelamathur, Perambalur TN 621713 IN
6.	Insolvency commencement date in respect of corporate debtor	10 th October, 2019
7.	Estimated date of closure of insolvency resolution process	7 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Garg IBBI/IPA-001/IP-P00135/2017-18/10277
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2nd floor, 3-Scindia House, Janpath, Connaught Place, New Delhi 110001 Email ID: umeshg60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Umesh Garg Almondz Insolvency Resolution Services Pvt Ltd. F33/3, Okhla Industrial Area, Phase-II, New Delhi-110020 Email Id : cirpjcement@gmail.com
11.	Last date for submission of claims	24 th October, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with IRP till now. Addendum will be published in case any such information is detected in future.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads http://www.almondzipe.com/forms b) NA

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Jeppiaar Cements Private Limited on 10th October, 2019. The creditors of Jeppiaar Cements Private Limited, are hereby called upon to submit their claims with proof on or before 24th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the relevant class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Umesh Garg
Interim Resolution Professional

Date: 15th Oct., 2019

Place: New Delhi

Interim Resolution Professional